

(i) " In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1993, agreed without any amendment to the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 13th December, 1993. "

(ii) " In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1993, agreed without any amendment to the Census (Amendment) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 9th December, 1993. "

13.08 1/2 hrs.

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND  
SCHEDULED TRIBES

**Twenty-Fifth, Twenty-Sixth and Twenty-Eight Reports**

[English]

DR. RAMESH CHAND TOMAR (Hapur)  
: I beg to present a copy each of the following Reports (Hindi and English versions) of the

Committee on the Welfare of Scheduled Castes and Scheduled Tribes: |————|

(1) Twenty-Fifth Report on Action taken by Government on the recommendations contained in the Fifth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Chemicals and Fertilizers (Department of Fertilizers) - Reservations for and employment of Scheduled Castes and Scheduled Tribes in Paradeep Phosphates Limited.

(2) Twenty-Sixth Report on Action taken by Government on the recommendations contained in the Thirteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Petroleum and Natural Gas - Reservations for and employment of Scheduled Castes and Scheduled Tribes in Gas Authority of India Limited.

(3) Twenty-Eighth Report on Action taken by the Government on the recommendations contained in the Fourteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation and Tourism (Department of Civil Aviation) - Reservation for and employment of Scheduled Castes and Scheduled Tribes in International Airports Authority of India.